

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd.	Applicant/petitioner
v.		
Value Infrabuild India Pvt. Ltd.	Respondent

SECTION : UNDER SECTION 7 OF THE IBC, 2016

Order delivered on 15.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner: Mr. Milan Singh Negi, Mr. Kunal Godhwani, Advts.

ORDER

The substituted service as per the notice in the newspaper is full of faults as the notice has been published on 30.10.2018 and the date of appearance is the same. It does not conform the basic requirements under Rule 38 of NCLT Rules read with Order V Rule 20 of CPC. Therefore, substituted service has not been made in accordance with the rules. One last opportunity is granted to do the needful.

List on 18.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)